

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

STARRED QUESTION NO:161
ANSWERED ON:11.08.2011
COMPENSATION TO BHOPAL GAS TRAGEDY VICTIMS
Ray Shri Rudramadhab ;Sampath Shri Anirudhan

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the number of persons affected by the Bhopal Gas Tragedy;
- (b) the number of persons out of them who were compensated for the diseases caused to them by the Tragedy;
- (c) whether the Group of Ministers constituted to investigate all the issues relating to the Bhopal Gas Tragedy has recommended payment of enhanced compensation/ex-gratia;
- (d) if so, the details thereof;
- (e) whether such payments have been made and, if so, the details thereof; and
- (f) if not, the time by which these payments are likely to be made ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (f) OF THE LOK SABHA STARRED QUESTION NO. 161 TO BE ANSWERED ON 11.8.2011.

(a) 10,29,517 claim cases were registered with the Office of the Welfare Commissioner from persons claiming to be affected by Bhopal Gas Tragedy.

(b) Out of 10,29,517 claim cases, after due adjudication by Office of the Welfare Commissioner, compensation was awarded in 5,74,376 cases under various categories of injury as detailed below:

Category No of cases

Death	5,295
Permanent Disability	4,902
Injury of Utmost Severity	42
Temporary Disability	35,455
Minor Injury	5,27,894
Loss of Live Stock	233
Loss of Property	547
PSUs/Government	8

(c) & (d): Yes, Group of Ministers (GoM) constituted on Bhopal Gas Leak Disaster to examine all the issues relating to Bhopal Gas Leak Disaster in its meetings held during 18th to 21st June,2010 and on 27th September, 2010 recommended payment of compensation/ex-gratia to identified categories of victims at the rates as indicated below:

Category (No.) Compensation/ex-gratia

Death (5,295)	` 10 lakh (less amount already received)
Injury of Utmost Severity (42)	` 5 lakh (less amount already received)
Permanent Disability (4,902)	` 5 lakh (less amount already received)
Temporary Disability (35,455)	` 1 lakh (less amount already received)
Cancer Cases (2,000)	` 2 lakh (less amount already received)
Renal failure cases (1,000)	` 2 lakh (less amount already received)

The Cabinet has approved the recommendations of GoM in its meetings held on 24th June, 2010 and 18th November, 2010 with the modification that instead of compensation, the payment to be made to victims will be treated as ex-gratia.

(e): Following are the details of the payments made as ex-gratia as on 31st July, 2011 :

Category No.of cases disposed of Amount disbursed
(` in Crore)

Death (5,295)	5,020	379.43
Injury of Utmost Severity (42)	8	0.24
Permanent Disability (4,902)	2,229	83.74
Temporary Disability (35,455)	22,522	50.59
Cancer Cases (2,000)	347	5.12
Renal failure cases (1,000)	-	-
Total (48,694)	30,126	519.12

(f): The payment of ex-gratia as sanctioned by the Government of India is targeted for completion by December, 2011.